

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 27th August, 2021 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 21 of 2021**

**A Bill further to amend the Tamil Nadu Court-fees and  
Suits Valuation Act, 1955.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2021.

(2) It shall come into force at once.

Amendment of Schedule-I.

2. In the Tamil Nadu Court-fees and Suits Valuation Act, 1955, in Schedule I, for the entries in columns (2) and (3) against Article 7 in column (1) thereof, the following entries shall, respectively, be substituted, namely:-

Tamil Nadu Act XIV of 1955.

“Certificate under the Indian Succession Act, 1925.	Three per cent on the debt and security or the aggregate amount or value of the debts and securities specified in the Succession Certificate, subject to a maximum of twenty five thousand rupees”.
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**STATEMENT OF OBJECTS AND REASONS.**

Based on the recommendations of the Committee constituted under the Chairmanship of Justice K.Sampath (Retd.), among others, the Court-fees for Probate or Letters of Administration has been fixed as three per cent on the amount or value of the estate in respect of which the grant of Probate or Letters of Administration is made, subject to a maximum of Twenty-five thousand rupees by amending the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955) by the Tamil Nadu Court Fees and Suits Valuation (Amendment) Act, 2017 (Tamil Nadu Act 6 of 2017). Writ Petition and Original Petition have been filed before the High Court of Madras for revising the court-fees to apply for Succession Certificate in the Court, as has been made in the case of Probate of Will. Since, both Probate and Succession Certificate are on the same footing, the Government have decided to amend Article 7 in Schedule I to the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955), so as to revise the fee for Succession Certificate on the lines of the fee levied for Probate of Will or Letters of Administration.

2. The Bill seeks to give effect to the above decision.

**S. REGUPATHY,**  
*Minister for Law.*

Chennai-600 009,  
27th August 2021.

K. SRINIVASAN,  
*Secretary.*